

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27586 OF 2017

Between:

1. Saladi. Harika D/o Saladi Srinivas, aged about 18 years, Occupation Student R/o H.NO. 10-33/32, Rajiv Gruhakalpa Nizampet, Medchel District [All India Rank 1,07,326]
2. Ramoji Mahender Chary S/o Ramoji Srinivas Chary, aged about 19 years, Occupation Student R/o H.NO. 3-37, Hathnoora Village Hathnoora Mandal, Sangareddy District [All India Rank 1,63,797]
3. Gandwaid Venu Shiva Prakash S/o Gandwaid Ramulu, aged about 18 years, Occupation Student R/o H.NO. 11-45, Sumitra nagar, Opp IDPL Colony Balanagar, Hyderabad [All. India Rank 1,25,973]

...PETITIONERS

AND

1. The Union of India Represented by its Secretary Government, of India, Ministry of Health and Family Welfare New Delhi 110011
2. The Directorate General of Health Services Ministry of, Health and Family Welfare Medical Counseling Committee, Nirman Bhavan, Maulana Azad Road, New Delhi 110 108
3. The Deputy Medical Commissioner [ME-II] Employees State, Insurance Corporation Panchdeep Bhavan, CIG Road, New Delhi 110 002

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents in allowing the ineligible candidates to enroll their names through online system for admission into MBBS Course for the academic year 2017-2018 is highly illegal, improper, arbitrary, unconstitutional against the principles of natural justice, consequently direct the 2nd respondent to extend the counseling date by 3 days to rectify the anomalies that occurred in the selection process admission of IP Candidates into ESI Medical

Colleges, allot those vacant seats to the eligible candidates including petitioners herein according to Rank in NEET-2017 and as per their IP Group

I.A. NO: 1 OF 2017(WPMP. NO: 34275 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No 2 to consider petitioners' candidature for allotment of seat in MBBS according to their Rank in NEET-2017 and IP Group pending disposal of the above writ petition.

Counsel for the Petitioners: SRI. MR PRABHAKAR RAO VORUGANTI (NOT PRESENT)

Counsel for the Respondent Nos.1&2: SRI GADI PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.3: SRI B G RAVINDER REDDY SC FOR ESIC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.27586 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent Nos.1 and 2.

2. In this writ petition, the petitioners have prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus declaring the action of the respondents in allowing the ineligible candidates to enroll their names through online system for admission into MBBS course for the academic year 2017-2018 is highly illegal, improper, arbitrary, unconstitutional against the principles of natural justice, consequently direct the 2nd respondent to extend the counselling date by 3 days to rectify the anomalies that occurred in the selection process admission of IP candidates into ESI Medical Colleges, allot those vacant seats to the eligible candidates including

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petitioners herein according to Rank in NEET-2017 and as per their IP group and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and in the interest of justice."

3. Learned Deputy Solicitor General of India submits that on account of efflux of time, the cause in the writ petition does not survive for consideration.

4. The aforesaid submission is placed on record.

5. Accordingly, the writ petition is dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

//TRUE COPY//

SD/- K. AMMAJI
ASSISTANT REGISTRAR


SECTION OFFICER

To,

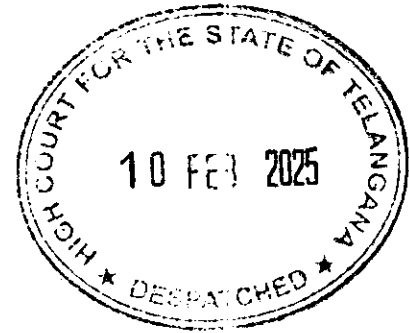
1. One CC to SRI. MR PRABHAKAR RAO VORUGANTI Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
3. One CC to SRI. B G RAVINDER REDDY SC FOR ESIC [OPUC]
4. Two CD Copies

KKS
GJP



HIGH COURT

DATED:07/01/2025



ORDER

WP.No.27586 of 2017

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

⑥
04/02/25
lw